IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.769 of 2020
With
Criminal Revision No.772 of 2020

Prakash Purti … … **Petitioner** [in both cases]

Versus

The State of Jharkhand … … **Opposite Party** [in both cases]

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Rajesh Kumar, Adv. [in both cases]
For the State : Mr. Anup Pawan Topno, A.P.P. [in Cr. Rev. No.769/2020]
Mr. Abhay Kr. Tiwari, A.P.P. [in Cr. Rev. No.772/2020]

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

08/09.09.2021: Order dated 06.08.2021 has not been complied specifically.

The concerned court is directed to send social investigation report as well as a report regarding the age determination under Section 94 of the J.J. Act and consideration made under Section 15 of the Juvenile Justice (Care & Protection of Children) Act, 2015.

The report must reach to this Court within two weeks.

Put up this case after receipt of the same.

(Rajesh Kumar, J.)

Amar/-